

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF EZKAAM PRIVATE LIMITED

1.	Name Of Corporate Person	Ezkaam Private Limited
2.	Date Of Incorporation Of Corporate Person	16-08-2021
3.	Authority Under Which Corporate Person Is Incorporated / Registered	Roc Chennai
4.	Corporate Identity Number Of Corporate Person	U72900TN2021PTC145510
5.	Address Of The Registered Office And Principal Office (If Any) Of Corporate Person	New No.9, Old No.25, Desilva Salai (1st Cross Street), Mylapore, Chennai, Chennai, Tamil Nadu, India, 600004
6.	Liquidation Commencement Date Of Corporate Person	06 th February 2026 (Intimation received by Liquidator on 09.02.2026)
7.	Name, Address, Email Address, Telephone Number And The Registration Number Of The Liquidator	M/S R S G D Insolvency Professionals Services Private Limited Through Authorised Director G.Gunasekaran 36, Indu Nagar, Vilankurichi Road, Vilankurichi Post, Coimbatore-641035 IBBI Reg No: IBBI/IPE-0165/IPA-1/2023-24/50075 Email:rsgdinsolvencyprofessionals@gmail.com Mobile No: 98422 22105
8.	Last date for submission of claims	08 th March 2026

Notice is hereby given that the Corporate Debtor Ezkaam Private Limited has commenced voluntary liquidation on 06th February 2026.

The stakeholders of Ezkaam Private Limited are hereby called upon to submit a proof of their claims, on or before 08th March 2026, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.


M/s R S G D Insolvency Professionals Services Private Limited
Through Authorised Director G Gunasekaran., B.com, FCA.,DISA.,LLB
Liquidator

For Ezkaam Private Limited

IBBI Reg No: IBBI/IPE-0165/IPA-1/2023-24/50075

AFA Certificate No: AA1/50075/02/300626/20063 Valid upto 30.06.2026

36, Indu Nagar, Vilankurichi Road,
Vilankurichi Post,Coimbatore-641035

Date: 14.02.2026
Place: Coimbatore

PUBLIC ANNOUNCEMENT (FORM A)	
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)	
FOR THE ATTENTION OF THE STAKEHOLDERS OF EZKAAM PRIVATE LIMITED RELEVANT PARTICULARS	
1. Name of Corporate Person	Ezkaam Private Limited
2. Date of Incorporation of Corporate Person	16-08-2021
3. Authority under which corporate person is incorporated / registered	Registrar of Companies Chennai
4. Corporate Identity No. of corporate person	U72900TN2021PTC145510
5. Address of the registered office and principal office (if any) of corporate person	New No.9, Old No.25, Desilva Salai (1st Cross Street), Mylapore, Chennai, Chennai, Tamil Nadu, India, 600004
6. Liquidation Commencement Date of Corporate Person	06-02-2026 (Intimation received by Liquidator on 09.02.2026)
7. Name, Address, Email Address, Telephone Number and The Registration Number of The Liquidator	M/S R S G D Insolvency Professionals Services Private Limited, Through Authorised Director G.Gunasekaran 36, Indu Nagar, Vilankurichi Road, Vilankurichi Post, Coimbatore-641035 IBBI Reg No: IBBI/PE-0165/IPA-1/2023/24/50075 Email: rsgdinsolvencyprofessionals@gmail.com Mobile No: 98422 22105
8. Last Date for Submission of Claims	08-03-2026

Notice is hereby given that the Corporate Debtor Ezkaam Private Limited has commenced voluntary liquidation on 06th February 2026.

The stakeholders of Ezkaam Private Limited are hereby called upon to submit a proof of their claims, on or before 08th March 2026, to the liquidator at the address mentioned against item 7.

The financial creditors should submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

M/s R S G D Insolvency Professionals Services Private Limited
Through Authorised Director G Gunasekaran, B.com, FCA, DISA, LLB
Liquidator
For Ezkaam Private Limited

IBBI Reg No: IBBI/PE-0165/IPA-1/2023/24/50075

AFA Certificate No: AA1/50075/02/300626/20063 Valid upto 30.06.2026

Date : 14.02.2026
Place: Coimbatore

36, Indu Nagar, Vilankurichi Road,
Vilankurichi Post, Coimbatore-641035



सेंट्रल बैंक ऑफ़ इंडिया
Central Bank of India

Addition Building BRANCH:
No.803, Anna Salai, Chennai-9600 1001
Ph. 044 - 2346 4261 / Mob: 99620 13822
E Mail: agmchen0878@centralbank.co.in

POSSESSION NOTICE under [RULE E (1)]

Whereas, the **Authorised Officer of the Central Bank of India, Addition Branch** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, and in exercise of powers conferred under Section 13 (2) and 13 (12) read with the Rule 3 of the Security Interest (Enforcement) Rules 2002 issued a **Demand Notice Dated 07.11.2025** calling upon the **Borrower: Mr.Nitin Trijignath Sharma, S/o Mr. Trijignath Mahadeo Sharma, Flat No. 1206 Floor No. 12, A Wing Opus, Lakshmi Chokk, Vakkad Hinjewadi, Taluka Mulshi, Maharashtra, Pune-411057** to repay the amount mentioned in the notice being ₹ **78,11,373.65** (Rupees Seventy Eight Lakhs Eleven Thousand Three Hundred and Seventy Three and paise Sixty Five Only) (which represents the principal plus interest due as on the 07.11.2025), within 60 days from the date of receipt of the said notice.

The Borrower having failed to pay the entire dues of the bank, the notice is hereby given to the Borrower, the Guarantor and the public in general that the **undersigned has taken possession of the property described herein below** in exercise of powers conferred on him/her under section 13 (4) of the said act, read with Rule 8 of the Security Interest (Enforcement) Rule 2002 on this **10th day of February 2026**.

The borrower and the Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to charge of **Central Bank of India**, for the amount of ₹ **78,11,373.65** (Rupees Seventy Eight Lakhs Eleven Thousand Three Hundred and Seventy Three and paise Sixty Five Only) (which represents the principal plus interest due on the 07.11.2025).

The Borrowers attention is invited to provisions of sub section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Schedule C1: All that piece and parcel of Vacant Land of an extent of 62628 square meters or thereabouts, comprised in various Survey Nos. 62/2C/2, 82/1, 68/1A/31, 62/3, 63/2A/61, 64/2A/61, 65/2, 69/2, 69/3A, 69/3B/39, 63/8C, 82/2, 63/6B/24B, 66/1, 66/2, 67, 68/2A/26, 68/3, 69/1A, 69/1B, 69/1C, 70/2, 70/3, 70/4, 70/5, 70/6, 70/7, 70/8, 71/1, 71/2, 71/3, 71/5A, 71/5B2, 74/1A, 74/4, 75/1, 75/2, 75/3A, 75/3B, 75/3C, 75/3D, 75/4, 75/5, 75/6, 75/6B, 75/6C, 75/6D, 76/2, 76/3, 76/5B, 76/1A, 76/1B, 76/1C, 77/2A, 80/3E2, 77/2B, 80/3E1, 81/58 at Jalladiannpettai Village, Perumbackam Joint Road, Shollinganall Taluk, Chennai-600100 and bounded as follows: North by-Survey No.80/3C/71, 76/5A, 74/2, 73/4, 71/4, South by-Survey No 58/1, 57/1A, 56, East by-Survey No 74/5, 71/4, 52/1, 53/2AB, 68/2B, West by-Survey No 62/2C1, 64/1A, 65/1A, 83/2, 81/4, 80/3D. Lying within the Sub-registration District of Joint I Sub Registrar, Saidapet and Registration District of Chennai South.

Schedule C 2: (Property reserved for statutory requirements and falling under Commercial Area) All that piece and parcel of land admeasuring 16711.8 SqMtrs or about 179885.81 sqft comprised in Survey Nos.62/2C/2(p), 62/3(p), 63/1(p), 63/2A(p), 63/2B(p), 64/1B(p), 64/2A(p), 64/2B(p), 65/2(p), 69/3A(p), 69/3C(p), 67(p), 68/1A(p), 68/2A(p), 68/3(p), 69/1C(p), 69/1C(p), 69/2(p), 69/2B(p), 70/7(p), 70/7(p), 70/8(p), 71/2(p), 71/5A(p), 71/5B2(p), and 75/6D(p) out of Schedule C 1 Land.

Schedule C 3: Net area available for the purchase of conveying undivided share of land to the Purchaser and the Purchasers. All that piece and parcel of land to the extent of 1489 Sq.Ft situated in the 18th Floor "THE GREENS" Phase IV, Jalladiannpettai Joint Road, Jalladiannpettai Village, Shollinganall Taluk, Chennai District, Flat build up measuring to an extent of Super Built area 1489 Sq.Ft (including common area), Carpet area 886 sqft together with 298 Sq.Ft undivided share of land, out of total extent mentioned in the C3 schedule, together 1 covered car park, including all amenities connections and deposits and corpus fund, Lifetime Club Membership, situated within the Sub-Registration District of Joint I Sub Registrar, Saidapet and Registration District of Chennai South Joint-I Chennai.

Property Owned by Mr.Nitin Trijignath Sharma
Date : 10.02.2026
Place: Chennai

Authorised Officer
Central Bank of India

EDUCATION DEPARTMENT GOVERNMENT OF MEGHALAYA

CORRIGENDUM

No.EDN.46/2025/67

Dated: Shillong, the 12th February, 2026

Reference: Public Notice No. EDN 46/2025/31, dated 26th March 2025, issued by the Education Department, Government of Meghalaya.

In pursuant to the Order of the Hon'ble Supreme Court dated 09/12/2025, public notice is hereby given that the University Grants Commission (UGC) holds exclusive jurisdiction over all grievances concerning the validity of degrees and related matters. In light of the Supreme Court upholding the 2014 dissolution order, any claims regarding degree validation must strictly adhere to the directives issued in the 09/12/2025 judgment.

The issue relating to the validity of degrees awarded by CMJ University shall be examined and decided exclusively by the University Grants Commission (UGC), being the statutory regulatory authority, and all claims, objections, or grievances of students concerning such validity are to be addressed only before the UGC.

This corrigendum is issued for general information, public notice, and strict compliance by all concerned, including students, employers, and other stakeholders, and shall be read as part of all relevant earlier notifications to the extent stated herein.

Sd/-

(Shri D. Lyngdoh)

MIPR No. : 2811

(Administrator of CMJ University, Meghalaya)

Dated : 03/02/2026

(Contact No: 0364-221 226)



DOLLEX AGROTECH LIMITED
 CIN: L15311MP2013PLC030914

Reg. Office:- 205, Naroli Arcade, 19/1, Manorama Ganj, Palasia Square, Indore, Madhya Pradesh-452001 IN

Website :- www.dollex.in, **Email Id :-** info@dollex.in
Contact No. - +91 96449 55507

NOTICE OF POSTAL BALLOT & E-VOTING

Members of the Company are hereby informed that pursuant to Section 108 and Section 110 of the Companies Act, 2013 ("the Act") read with the Rule 20 and Rule 22 of the Companies (Management and Administration), Rules, 2014 as amended from time to time, read with the General Circular No.14/2020 dated April 8, 2020, General Circular No. 17/2020 dated April 13, 2020, General Circular No.22/2020 dated June 15, 2020, General Circular No. 33/2020 dated September 28, 2020, General Circular No. 39/2020 dated December 31, 2020, General Circular No. 10/2021 dated June 23, 2021 and General Circular No. 20/2021 dated December 8, 2021 and 03/2022 dated 5th May, 2022, General Circular No. 11/2022 dated December 28, 2022, General Circular No 09/2023 dated September 25, 2023 and General Circular No. 09/2024 dated September 19, 2024 and General Circular No.03/2025 Dated September 22, 2025 issued by the Ministry of Corporate Affairs ("MCA") (hereinafter collectively referred to as "MCA Circulars") and Regulation 44 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"), and other applicable provisions, including any Statutory modifications or re-enactment thereof for the time being in force and as mentioned from time to time) a Postal Ballot Notice, seeking consent of the members on the resolutions as set out in the said Notice has been sent electronically to the members whose e-mail addresses are registered with the Depository Participants/ Registrar & share transfer agent i.e. Skyline Financial Services Private Limited, as on Friday, 06th February, 2026 (Cut-Off Date), seeking approval of the shareholders of the Company by Postal Ballot through voting by electronic means, for the following matters:

Sr No.	Description of Resolutions
1	Migration of the Equity shares of the Company from NSE Emerge Platform to the Main Board of BSE Limited & National Stock Exchange of India Limited (NSE)
2	Increase in Authorised Share Capital of the Company and Consequential Alteration of Memorandum of Association of the Company
3	Regularization of Mr. Nadeem Khan (DIN: 00027212) as a Non-Executive Director (Non Independent) of the Company.

The dispatch of the said notice through emails has been completed on February 13th, 2026.

Members who have not received the Postal Ballot Notice may apply to the Company and Skyline Financial Services Pvt Ltd & obtain the same. Members may please note that the Postal Ballot Notice is available on the Company's website at <https://www.dollex.in> and on the relevant website of the Stock Exchanges, i.e., National Stock Exchange of India Limited ("NSE") at: www.nseindia.com and on the website of Central Depository Services (India) Limited (CDSL): www.cdslindia.com. Members who have not received the Postal Ballot Notice may also download it from the above-mentioned websites.

In Accordance with the provisions of the circulars, Members can vote only through e-voting process. The Voting rights of the Members shall be reckoned on the basis of the equity shares of the Company held by them as on the Cut-off Date.

The Company has engaged the services of Skyline Financial Services Pvt Ltd for the purpose of providing e-voting facility to all its members. The E-voting facility shall be available during the following period:

Commencement of E-Voting Period	09.00 A.M. IST on Saturday, 14 th February, 2026
Conclusion of E-Voting Period	05.00 P.M. IST on Sunday, 15 th March, 2026
Cut-off Date for Eligibility to Vote	Friday, 06 th February, 2026

The e-voting facility shall be disabled by Skyline Financial Services Pvt Ltd immediately after 5:00 P.M. IST on Sunday, 15th March, 2026 and will be disallowed thereafter.

Member may note that:

- Members who have not registered/ updated their email addresses with their Depository Participant, are requested to register/ update the same with the Depository Participant with whom they maintain their demat accounts.
- If you have any queries or issues regarding e-Voting from the CDSL e-Voting System, you can write an email to helpdesk.evoting@cdslindia.com or contact attoll free no. 1800 2109911 & addressed to Mr. Rakesh Dalvi, Sr. Manager, (CDSL).
- The Board has appointed Mr. Vikas Kumar Verma (CP No.10786), Practicing Company Secretary, as the Scrutinizer for conducting the Postal Ballot / E-voting in a fair and transparent manner.
- The scrutinizer will submit the report to the Chairman of the Board and the results will be announced within 48 hours from the conclusion of e-voting period i.e., on or before 17th March, 2026 and will be displayed on the website of the Company and on the Stock Exchange.

By Order of the Board
 For Dollex Agrotech Limited
 Sd/-
Siddhi Banthiya
 Company Secretary & Compliance Officer

Place: Indore
Dated: 13th February, 2026

